

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.413**  
**Appeal No. 66/ND/252/2024**

**IN THE MATTER OF:**

|   |     |            |
|---|-----|------------|
| CDHC Jewellers Private Limited                | ... | Appellant  |
| Versus  |     |            |
| Registrar of Companies Nct Of Delhi & Haryana | ... | Respondent |

**Under Section 252(3)**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                   |                       |
|-------------------|-----------------------|
| For the Appellant | : Adv. Himanshu Gupta |
| For the ROC       | : Adv. Jyoti Khurana  |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Appellant is present physically. Ld. Counsel for the ROC is present through VC and seeks some time to file the report. Ten days' time is granted for filing the report. Ld. Counsel for the Appellant is directed to file proof of service with regard to service on Income Tax Department as well as OL. List the matter on **23.07.2024**.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**